

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

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Allahabad : Dated this 2nd day of August, 1999

Contempt Petition No.08 of 1998

IN

Original Application No. 1389 of 1992

CORAM :-

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. S.K. Agrawal, J.M.

Shyam Narain Pandey
S/o Kedar Nath Pandey,
R/o Vill Nizamuddin Pur,
PO-Sahaspur (Narain Pur)
District Mirzapur.

(Sri BN Chaturvedi, Advocate)

..... Applicant

versus

1. M. N. Chopra,
D.R.M. Northern Railway, Allahabad.

2. Sangam Lal Shukla,
Station Superintendent,
Aharaura Road, Mirzapur.

(Sri Prashant Mathur, Advocate)

.... Respondents

Q R D E R (O_r_a_l)

By Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. S.K. Agrawal, J.M.

This Contempt Petition had been filed for calling the Opp. Parties in person and punish them for deliberate contempt of the court in not complying with the order dated 26-2-1997.

2. By the order dated 26-2-1997 the Single Bench of this Tribunal had directed the Opp. Parties to pay to the applicant per diem rate of casual labour from April, 1992 till the date of his re-engagement on the days the applicant reported for the work regardless of the fact whether the respondents took any work from him or not. The Opp. Parties were

also directed to pay a sum of Rs. 100,000/- and
double of the cost of construction thereof.

3. The Govt. Parties have filed the copy of
11-5-1969 in which they have mentioned that the
applicant has been paid Rs. 100,000/- and construction
of Rs. 10,00/- in addition to compensation thereof.
There is some delay in compliance with the order but
it cannot be forgotten that the delay was an account
of any intention to destroy the order of the Court.
The order of the Tribunal stands completely, hence
no such petition to dismiss with notice having been filed
the Govt. Parties are dismissed.


Justice J. S. Verma


Justice H. R. Khanna

Dated